

**IN THE CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

Appeal No. E/1314/2010

(Arising out of Order-in- Appeal No.
AKP/145/NSK/2010 dated 14.05.2010 passed by the
Commissioner of Central Excise & Customs, Nashik)

Shree Satpuda Tapi Parisar SSK Ltd. Appellant

Vs.

CCE & Customs, Nashik Respondent

Appearance:

None for the appellant

Shri A.B. Kulgod, AC (AR) for the respondent

CORAM:

Hon'ble Dr. Suvendu Kumar Pati, Member (Judicial)

Hon'ble P. Anjani Kumar, Member (Technical)

Date of hearing : 24.10.2018

Date of decision : 24.10.2018

O R D E R No: **A/87762/2018**

Per: Dr. Suvendu Kumar Pati

The appellant is found absent when the matter is taken up on board for hearing. From the records, it can be seen that appellant is absent in last several dates of hearing of the appeal. Hence appeal is dismissed for default and non-prosecution by the appellant.

(Operative part pronounced in Court)

(P. Anjani Kumar)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)